

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

O. APPLICATION NO. 107 OF 2001

Applicant(s) N.M. Daphle

Respondent(s) two

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
<u>5/3/02</u>	Mr. Y. K. Sharma, Counsel for applicant. Mr. N.M. Lodha, Counsel for respondents no 2 to 4. None for respondent no. 1. A preliminary objection has been taken by the respondents in the reply that the present OA is not maintainable as no direction can be issued to the Central State Farm Corporation, which has not been notified as amenable to the jurisdiction of this Tribunal. Learned counsel for the applicant wants him to verify this fact and to produce the necessary notification authorising us to have jurisdiction over the employees of the aforesaid Corporation. Put up for admission on 19/3/02. A. P. NAGRATH Adm. Member (O. P. GARG) Vice Chairman
<u>19-3-02</u> <i>Copy 22/3/2002 Notated</i>	Mr. Y. K. Sharma counsel for the applicant. Mr. M. A. Siddiqui Adv. brief holder for Mr. N. M. Lodha Counsel for respondents No. 2 to 4. None is present for respondent No. 1. Learned counsel for the applicant had frankly stated before us that this Tribunal has no jurisdiction to take cognizance of this OA, in respect of the employee working in State Farms Corporation of India. This OA is accordingly dismissed as not maintainable. It is, however, clarified that the dismissal of this OA, shall not tantamount to refusal of the remedy, which may otherwise be applicable to the applicant in the appropriate forum. Gopal Singh Adm. Member (O. P. GARG) Vice Chairman

Part II and III destroyed
in the presence of

supervision of
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Section Officer (Rec'd)

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